

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No.236/2001
in
OA No.1070/2000

(26)

New Delhi this the 3rd day of July, 2001

Hon'ble Shri V.K. Majotra, Member(A)
Hon'ble Shri Shanker Raju, Member(J)

Union of India & Others ... Applicants

VERSUS

Shri Charan Singh & Othrs. ... Respondents

O R D E R (By circulation)

Shri Shanker Raju, Member(J):

we have carefully perused the Review Application 236/2001 in OA 1070/2000 together with MA 1199/2001 praying for condonation of delay in filing the present RA.

2. In MA 1199/2001, the Review Applicants (Original Respondents) have stated that the order dated 22.2.2001 in OA 1070/2000 has been received by them on 13.3.2001. The R.A and M.A have been filed on 15.5.2001 and no cogent reasons have been given by them as to what action has been taken in the meantime to justify allowing the prayer for condonation of delay. Accordingly, MA is rejected.

3. Apart from the above, we find that the review applicants attempt to reargue the OA afresh by way of filing the present RA. We find that neither an error apparent on the face of the record nor discovery of any new material which warrants our interference in this RA. The present RA is beyond the scope and ambit of Section 22(3)(f) of C.A.T Act, 1985 read with Rule 17 of Central Administrative Tribunal

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(Procedure) Rules, 1987 read with Order 47 Rule 1 & 2 CPC. In this view of ours, we are fortified by the ratio of K.Ajit Babu & Ors. Vs. 'Union of India & Others, 1996(1) SLJ SC 85. Accordingly RA 236/2001 is also dismissed by circulation.

S. Raju

(SHANKER RAJU),
MEMBER(J)

/rao/

V.K.Majotra

(V.K. MAJOTRA)
MEMBER(A)